

REVISED

ITEM NO.17

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10915/2015

(From the judgment and order dated 29.01.2014 in CRLNo.7825/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHESH CHANDRA & ANR.

Respondent(s)

Date : 02-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBER]

For Petitioner(s) Mr. Manoj K. MishramAdv.
Mr. Rajeev Kumar Dubey,Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Last opportunity is granted to the counsel for the petitioner to comply with the office report 13.2.2018 within four weeks failing which the special leave petition shall stand dismissed for non-prosecution without further reversion to the Court.

(OM PARKASH SHARMA)
AR CUM PS

(ANITA RANI AHUJA)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10915/2015

(From the judgment and order dated 29.01.2014 in CRLNo.7825/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHESH CHANDRA & ANR.

Respondent(s)

Date : 02-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBER]

For Petitioner(s) Mr. Manoj K. MishramAdv.
Mr. Rajeev Kumar Dubey,Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Last opportunity is granted to the counsel for the petitioner to comply with the order dated 13.2.2018 of the learned Chamber Judge within four weeks failing which the special leave petition shall stand dismissed for non-prosecution without further reversion to the Court.

(OM PARKASH SHARMA)
AR CUM PS

(ANITA RANI AHUJA)
COURT MASTER (NSH)